

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:616

ANSWERED ON:15.03.2012

IIDEM

Muttemwar Shri Vilas Baburao;Reddy Shri Magunta Srinivasulu

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission of India proposed to establish under its aegis the International Institute of Democracy and Election Management (IIDEM);
- (b) if so, the details about its composition and the modus operandi of its functioning;
- (c) whether the proposal has been submitted to the Government; and
- (d) if so, the reaction of the Government thereto?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (d): The Election Commission has stated that they have launched the India International Institute of Democracy & Election Management (IIDEM) in June, 2011 as an important activity to meet the massive training needs of election officials and other stakeholders within the country systematically and comprehensively, as also to provide a window for desirous democratic countries who want to benefit from Election Commission of India's skills, expertise and experience in election management and related democratic practices. Over 20 training courses have been conducted by IIDEM so far. The Commission had requested the Government of India to provide requisite funds for IIDEM, which have since been provided within the allocated budget of the Commission. The Election Commission had earlier proposed to set up IIDEM as an autonomous body under the Societies Registration Act and requested the Government for due representation in the governing structure of the Society. However, following the experience of the highly successful working of IIDEM in the last nine months as a direct part of the Election Commission, the Commission has recently withdrawn its proposal for creation of an autonomous Society for IIDEM. The Commission has stated that IIDEM will function as a part of the Training Division of the Election Commission of India.